

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 94/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES: Aneesha Dutta & Anr.
V/s.
M/s. Cycus Technologies Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. Chaitrika Patki i/b Vidhi Partners	Adv. for Petitioners	<u>Chaitrika</u>
2.	Mr. Zair Ansari	Adv. for Respondents	<u>Zair Ansari</u>

ORDER

C.P. Nos.91 to 96/59, 397, 398/CLB/MB/MAH/2015& C.P. No. 11/(MAH)/2016

1. Representatives of both sides are present.
2. Number of mentions are on record in these matters. Some of them have been decided. In the past, voluminous number of Petitions, number of Applications, number of Praeipce were filed in routine one after another. Such practice should come to an end or in the alternative should be restricted, so that the court can give adequate time to other litigants also.
3. Further, it appears that this Praeipce is moved without assigning any justifiable reason for immediate intervention when the main Petition is pending for disposal. As a result, no interim order is required to be pronounced today and the praecipce shall be decided along with the main Petition.

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4. It is also worth to mention that the Bench had devoted time to get the differences resolved by the Petitioner and the Respondent, being litigation between wife and husband. Also given time for reconciliation but even today there is no such indication of mutual settlement. As a result, the main Petition is thus required to be decided at an early date.

5. Listed the Petition for final hearing on **17th, 18th & 19th January, 2017, dates exclusively reserved.** Registry is directed not to fix big matter for final hearing on these dates. No party shall be allowed to seek adjournment.

Dated: 18.11.2016

sd/-
Snri M.K. Shrawat
Member (Judicial)